

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ), CHENNAI

O.A.NO.102/2023

Between:

Sandi Surendar Reddy and others

.. Applicants

And

The Union of India, Rep. by its Secretary,  
Ministry of Environment, Forest & Climate  
Change, Indira Paryavarana Bhaven  
Jorbagh Road, New Delhi-110 003  
and others

.. Respondents

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THROUGH

A.SANJEEV KUMAR  
COUNSEL FOR RESPONDENT-5

DATE: 19.12.2023

PLACE: HYDERABAD

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), TELANGANA)

To,

The General Manager sale and Marke  
M/S TSMDC LTD  
H.NO. 6-2-915, 4th Floor Rear Block, HMWSSB Building, Khairtabad,  
Hyderabad -500004

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/TG/MIN/420533/2023 dated 06 Mar 2023. The particulars of the environmental  
clearance granted to the project are as below.

- |   |  |
|---|--|
| 1. EC Identification No.                      | EC23B001TG134564   |
| 2. File No.                                   | SIA/TG/MIN/420533/2023   |
| 3. Project Type                               | New  |
| 4. Category                                   | B  |
| 5. Project/Activity including<br>Schedule No. | 1(a) Mining of minerals  |
| 6. Name of Project                            | River Sand Mining Project for mining of<br>ordinary sand in Godavari river basin at<br>Ambatipally-2 Reach |
| 7. Name of Company/Organization               | M/S TSMDC LTD  |
| 8. Location of Project                        | TELANGANA  |
| 9. TOR Date                                   | N/A  |

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 01/05/2023

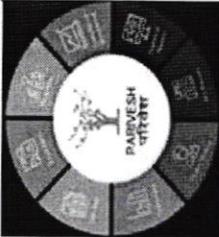
(e-signed)  
Smt. Sunita M Bhagwat, IFS  
Member Secretary  
SEIAA - (TELANGANA)

*Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)



- I. This has reference to your application submitted online on 06.03.2023 (proposal No. SIA/TG/MIN/420533/2023) received on 16.03.2023, seeking Environmental Clearance for the proposed **4.85 Ha. Ordinary Sand Mine of M/s. Telangana State Mineral Development Corporation Ltd. (TSMDC), Ambatipally-2 Reach in Ambatipally (V), Mahadevpur Mandal, JayaShankar Bhupalpally District**. It was reported that the nearest human habitation viz., Ambatipally which is existing at a distance of 2.15 km (SE) & Nearest RF is Singaram RF @ 1.85 km exists from the boundary of the sand reach. It was noted that the capital investment of the project is Rs. 24.25 Lakhs and capacity of the project is as follows:

**“Ordinary Sand (manual open excavation) – 97,004 m<sup>3</sup>/annum”.**

- II. The sand is mined manually and it is directly loaded into the trucks/tractor trolleys. It was reported in the Approved Mining Plan that the life of the mine and period of extraction is **one year**. The total mine lease area is 4.85 Ha. The co-ordinates of the sand mine are reported as following:

<i>Boundary Point</i>	<i>Latitude</i>	<i>Longitude</i>
1	18 70205 <sup>0</sup> N	80.08776 <sup>0</sup> E
2	18 70365 <sup>0</sup> N	80 08901 <sup>0</sup> E
3	18 70212 <sup>0</sup> N	80 09060 <sup>0</sup> E
4	18 70061 <sup>0</sup> N	80 08921 <sup>0</sup> E

- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meeting held on **13.04.2023**. The project is considered under B2 category and exempted from the process of public hearing as the mining lease area is less than 5 Ha., as per provisions laid under EIA Notification, 2006 & its subsequent amendments. Based on the information furnished, presentation made by the proponent and the consultant M/s. EPTRI Hyderabad; Approved Mining Plan vide Lr. dt. 04.06.2022; Lr. dt. 19.04.2022 of District Collector & Chairman, DLSC, Jayashankar Bhupalpally District; Joint Inspection Report; the Committee considered the project and recommended for issue of EC. The State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on **25.04.2023** examined the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of SEAC, Telangana, in detail and noted from the Satellite map dt.09.03.2023 submitted by the EPTRI that the proposed site is not falling within the water flow of Godavari River. **Hence, the SEIAA, Telangana hereby accords prior Environmental Clearance with validity of one year from the date of CFO to the project** as mentioned at Para No. I under the provisions of EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

1. This EC is valid for a period of one (1) year from the date of issue of CFO by TSPCB, i.e., upto validity of CFO order subject to the final orders of the Hon'ble Court of law. The proponent shall comply with the orders issued by any Court of law from time to time.
2. Mining will be carried out as per the approved Mining Plan. In case of any violation of Mining Plan the Environmental Clearance given by SEIAA will stand cancelled.
3. Mining activity shall be done manually only.

4. Precise mining area will be jointly demarcated at site by officials of Mining / Revenue department prior to mining operations for all proposals under consideration.
5. The project proponent will ensure necessary protection measures around the mine pit, waste dumps.
6. No sand mining activity shall be carried out during the rainy days.
7. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
8. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
9. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
10. Sand mining operations shall not affect the existing sources for Irrigation or drinking water or industrial purpose.
11. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
12. The depth of sand mining shall not exceed **2.0 m** and the excavation of sand shall not exceed **97,004 m<sup>3</sup>/annum**. The thickness of the sand in the mining area shall be more than **6 m** even after extraction of sand.
13. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
14. The vehicles shall not be overloaded. The trucks shall be covered with Tarpaulin to minimize dust / sand particle emissions.
15. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc.,
16. Transportation of sand from mine lease area shall be done during day time only.
17. The proponent shall obtain necessary permission from the River Water Conservator.
18. The proponent shall take necessary measures to ensure no adverse impacts due to mining operations on the human habitation existing nearby.
19. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.

20. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
21. The source of water requirement for the proposed project is from nearby villages. Total water requirement is 1.71 KLD. Out of that, 0.60 KLD is used for Water sprinkling, 0.84 KLD is used for domestic purpose and 0.27 KLD is used for Greenbelt. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
22. Sand mining shall not be carried out below the ground water table under any circumstances.
23. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
24. Regular monitoring of Ground Water level shall be carried out in and around the mine lease area to assess the quality of ground water.
25. The proponent shall comply with any other conditions stipulated by the Dept. of Mines & Geology, Govt. of Telangana and other concerned statutory Authority / Department.
26. While taking afforestation activity under EMP, the project proponent shall consider giving priority to indigenous and evergreen species having more foliage / green cover to absorb dust and other particles around mining area. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road.
27. The proponent shall comply with the "Sustainable Sand Mining Management Guidelines, 2016" issued by the MoEF&CC, GoI.

**B. General Conditions:**

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on mining.
- ii. The environment safeguards contained in the EMP Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., **M/s. Telangana State Mineral Development Corporation Ltd., 4.85 Ha, Ambatipally Mine.**
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, T.S. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, Telangana / MoE&F, GoI, New Delhi, as applicable.
- iv. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Regional office of MoEF&CC, GoI, Hyderabad on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.

- v. Officials from TSCP & the Regional Office of MoEF&CC, GoI, Hyderabad who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, GoI, Hyderabad.
- vi. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- vii. The funds earmarked for environmental protection measures is [**Rs. Rs. 3.0 lakhs and recurring cost: Rs. 0.40 Lakhs/annum**] should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Hyderabad.
- viii. The project proponent shall submit the copies of environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana.
- x. The proponent shall obtain all other mandatory clearances from respective departments.
- xi. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

- xvi. The proponent shall comply with Plastic Waste Management Rules, 2016 & also comply with MoEF & CC Notification No: G.S.R. 571 (E), dated: 12.08.2021 which mandated banning of usage of identified Single Use Plastic items with effect from 01.07.2022.
- xvii. Grant of EC is also subject to circulars issued under the EIA Notification 2016, which are available on the MoEF&CC website: www. parivesh.nic.in

Sd/-  
MEMBER SECRETARY  
SEIAA, T.S.

Sd/-  
MEMBER  
SEIAA, T.S.

Sd/-  
CHAIRMAN,  
SEIAA, T.S.

To

Sri P.Pandu Ranga Rao,  
General Manager (Sales & Marketing),  
M/s. Telangana State Mineral Development Corporation Limited,  
(4.85 Ha. Ordinary Sand Mine) (Ambatipally Sand mining),  
H. No. 6-2-915, 4<sup>th</sup> Floor, Rear block, HMWSSB Premises,  
Khairathabad, Hyderabad – 500 004  
Phone: 040-23393184, 23373155  
Email: tsmdcit@gmail.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: Warangal, TSPCB for information.
4. The Regional Officer, MoEF&CC, GOI, Hyderabad for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.
6. The Director, Mines & Geology Dept., Hyd for kind information.

//T.C.F.B.O.//

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Validity unknown

Digitally signed by Smt. Sunita M  
Bhagwat, IFS  
Member Secretary  
Date: 5/1/2023 12:48:25 PM  
Page 6 of 6

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
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in respect of project submitted to the SEIAA vide proposal number  
SIA/TG/MIN/421161/2023 dated 06 Mar 2023. The particulars of the environmental  
clearance granted to the project are as below.

- |   |  |
|---|--|
| 1. EC Identification No.                      | EC23B001TG113222   |
| 2. File No.                                   | SIA/TG/MIN/421161/2023   |
| 3. Project Type                               | New  |
| 4. Category                                   | B  |
| 5. Project/Activity including<br>Schedule No. | 1(a) Mining of minerals  |
| 6. Name of Project                            | River Sand Mining Project for mining of<br>ordinary sand in Godavari river basin at<br>Ambatipally-3 Reach |
| 7. Name of Company/Organization               | M/S TSMDC LTD  |
| 8. Location of Project                        | TELANGANA  |
| 9. TOR Date                                   | N/A  |

The project details along with terms and conditions are appended herewith from page  
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Date: 01/05/2023

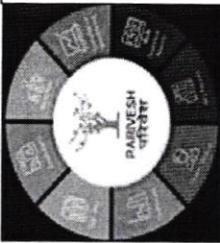
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Smt. Sunita M Bhagwat, IFS  
Member Secretary  
SEIAA - (TELANGANA)

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PARIVESH

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- I. This has reference to your application submitted online on 06.03.2023 (proposal No. SIA/TG/MIN/421161/2023) received on 16.03.2023, seeking Environmental Clearance for the proposed **4.40 Ha. Ordinary Sand Mine of M/s. Telangana State Mineral Development Corporation Ltd. (TSMDC), Ambatipally-3 Reach in Ambatipally (V), Mahadevpur Mandal, Jayashankar Bhupalpally District.** It was reported that the nearest human habitation viz., Ambatipally which is existing at a distance of 2.25 km (SE) & Nearest RF is Singaram RF @ 1.7 km exists from the boundary of the sand reach. It was noted that the capital investment of the project is Rs. 22.00 Lakhs and capacity of the project is as follows:

**“Ordinary Sand (manual open excavation) – 88,000 m<sup>3</sup>/annum”.**

- II. The sand is mined manually and it is directly loaded into the trucks/tractor trolleys. It was reported in the Approved Mining Plan that the life of the mine and period of extraction is **one year**. The total mine lease area is 4.40 Ha. The co-ordinates of the sand mine are reported as following:

<i>Boundary Point</i>	<i>Latitude</i>	<i>Longitude</i>
1	18° 69685° N	80° 09188° E
2	18° 69818° N	80° 09304° E
3	18° 69632° N	80° 09416° E
4	18° 69498° N	80° 09265° E

- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meeting held on **13.04.2023**. The project is considered under B2 category and exempted from the process of public hearing as the mining lease area is less than 5 Ha., as per provisions laid under EIA Notification, 2006 & its subsequent amendments. Based on the information furnished, presentation made by the proponent and the consultant M/s. EPTRI Hyderabad; Approved Mining Plan vide Lr. dt. 04.06.2022; Lr. dt. 19.04.2022 of District Collector & Chairman, DLSC, Jayashankar Bhupalpally District; Joint Inspection Report; the Committee considered the project and recommended for issue of EC. The State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on **25.04.2023** examined the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of SEAC, Telangana, **the SEIAA, Telangana hereby accords prior Environmental Clearance with validity of one year from the date of CFO to the project** as mentioned at Para No. I under the provisions of EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

1. This EC is valid for a period of one (1) year from the date of issue of CFO by TSPCB, i.e., upto validity of CFO order subject to the final orders of the Hon'ble Court of law. The proponent shall comply with the orders issued by any Court of law from time to time.
2. Mining will be carried out as per the approved Mining Plan. In case of any violation of Mining Plan the Environmental Clearance given by SEIAA will stand cancelled.
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20. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
21. The source of water requirement for the proposed project is from nearby villages. Total water requirement is 1.64 KLD. Out of that, 0.60 KLD is used for Water sprinkling, 0.77 KLD is used for domestic purpose and 0.27 KLD is used for Greenbelt. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
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- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, T.S. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, Telangana / MoE&F, GoI, New Delhi, as applicable.
- iv. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Regional office of MoEF&CC, GoI, Hyderabad on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.

- v. Officials from TSCP & the Regional Office of MoEF&CC, GoI, Hyderabad who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, GoI, Hyderabad.
- vi. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- vii. The funds earmarked for environmental protection measures is [**Rs. 3.0 lakhs and recurring cost: Rs. 0.38 Lakhs/annum**] should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Hyderabad.
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- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

- xvi. The proponent shall comply with Plastic Waste Management Rules, 2016 & also comply with MoEF & CC Notification No: G.S.R. 571 (E), dated: 12.08.2021 which mandated banning of usage of identified Single Use Plastic items with effect from 01.07.2022.
- xvii. Grant of EC is also subject to circulars issued under the EIA Notification 2016, which are available on the MoEF&CC website: www.parivesh.nic.in

Sd/-  
MEMBER SECRETARY  
SEIAA, T.S.

Sd/-  
MEMBER  
SEIAA, T.S.

Sd/-  
CHAIRMAN,  
SEIAA, T.S.

To

Sri P.Pandu Ranga Rao,  
General Manager (Sales & Marketing),  
M/s. Telangana State Mineral Development Corporation Limited,  
(4.40 Ha. Ordinary Sand Mine) (Ambatipally Sand mining),  
H. No. 6-2-915, 4<sup>th</sup> Floor, Rear block, HMWSSB Premises,  
Khairathabad, Hyderabad – 500 004  
Phone: 040-23393184, 23373155  
Email: tsmdcit@gmail.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: Warangal, TSPCB for information.
4. The Regional Officer, MoEF&CC, GOI, Hyderabad for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.
6. The Director, Mines & Geology Dept., Hyd for kind information.

//T.C.F.B.O.//



JOINT CHIEF ENVIRONMENTAL ENGINEER

Validity unknown

Digitally signed by Smt. Sunita M  
Bhagwat, IFS  
Member Secretary

Date: 5/1/2023 12:24:36 PM

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), TELANGANA)

To,

The General Manager sale and Marke  
M/S TSMDC LTD  
H.NO. 6-2-915, 4th Floor Rear Block, HMWSSB Building, Khairtabad,  
Hyderabad -500004

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/TG/MIN/421454/2023 dated 09 Mar 2023. The particulars of the environmental  
clearance granted to the project are as below.

- |   |  |
|---|--|
| 1. EC Identification No.                      | EC23B001TG141643   |
| 2. File No.                                   | SIA/TG/MIN/421454/2023   |
| 3. Project Type                               | New  |
| 4. Category                                   | B  |
| 5. Project/Activity including<br>Schedule No. | 1(a) Mining of minerals  |
| 6. Name of Project                            | River Sand Mining Project for mining of<br>ordinary sand in Godavari river basin at<br>Ambatipally-4 Reach |
| 7. Name of Company/Organization               | M/S TSMDC LTD  |
| 8. Location of Project                        | TELANGANA  |
| 9. TOR Date                                   | N/A  |

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 01/05/2023

(e-signed)  
Smt. Sunita M Bhagwat, IFS  
Member Secretary  
SEIAA - (TELANGANA)

*Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)



- I. This has reference to your application submitted online on 09.03.2023 (proposal No. **SIA/TG/MIN/421454/2023**) received on 16.03.2023, seeking Environmental Clearance for the proposed **4.92 Ha. Ordinary Sand Mine of M/s. Telangana State Mineral Development Corporation Ltd. (TSMDC), Ambatipally - 4 Reach in Ambatipally (V), Mahadevpur Mandal, Jayashankar Bhupalpally District**. It was reported that the nearest human habitation viz., Ambatipally which is existing at a distance of 2.45 km (SE) & Nearest RF is Singaram RF @ 1.5 km exists from the boundary of the sand reach. It was noted that the capital investment of the project is Rs. 24.62 Lakhs and capacity of the project is as follows:

**“Ordinary Sand (manual open excavation) – 98,482 m<sup>3</sup>/annum”.**

- II. The sand is mined manually and it is directly loaded into the trucks/tractor trolleys. It was reported in the Approved Mining Plan that the life of the mine and period of extraction is **one year**. The total mine lease area is 4.92 Ha. The co-ordinates of the sand mine are reported as following:

<i>Boundary Point</i>	<i>Latitude</i>	<i>Longitude</i>
1	18° 69093° N	80° 09490° E
2	18° 69226° N	80° 09623° E
3	18° 69096° N	80° 09802° E
4	18° 68952° N	80° 09607° E

- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meeting held on **13.04.2023**. The project is considered under B2 category and exempted from the process of public hearing as the mining lease area is less than 5 Ha., as per provisions laid under EIA Notification, 2006 & its subsequent amendments. Based on the information furnished, presentation made by the proponent and the consultant M/s. EPTRI Hyderabad; Approved Mining Plan vide Lr. dt. 04.06.2022; Lr. dt. 19.04.2022 of District Collector & Chairman, DLSC, Jayashankar Bhupalpally District; Joint Inspection Report; the Committee considered the project and recommended for issue of EC. The State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on **25.04.2023** examined the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of SEAC, Telangana, **the SEIAA, Telangana hereby accords prior Environmental Clearance with validity of one year from the date of CFO to the project** as mentioned at Para No. I under the provisions of EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

1. This EC is valid for a period of one (1) year from the date of issue of CFO by TSPCB, i.e., upto validity of CFO order subject to the final orders of the Hon'ble Court of law. The proponent shall comply with the orders issued by any Court of law from time to time.
2. Mining will be carried out as per the approved Mining Plan. In case of any violation of Mining Plan the Environmental Clearance given by SEIAA will stand cancelled.
3. Mining activity shall be done manually only.

4. Precise mining area will be jointly demarcated at site by officials of Mining / Revenue department prior to mining operations for all proposals under consideration.
5. The project proponent will ensure necessary protection measures around the mine pit, waste dumps.
6. No sand mining activity shall be carried out during the rainy days.
7. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
8. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
9. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
10. Sand mining operations shall not affect the existing sources for Irrigation or drinking water or industrial purpose.
11. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
12. The depth of sand mining shall not exceed **2.0 m** and the excavation of sand shall not exceed **98,482 m<sup>3</sup>/annum**. The thickness of the sand in the mining area shall be more than **6 m** even after extraction of sand.
13. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
14. The vehicles shall not be overloaded. The trucks shall be covered with Tarpaulin to minimize dust / sand particle emissions.
15. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc.,
16. Transportation of sand from mine lease area shall be done during day time only.
17. The proponent shall obtain necessary permission from the River Water Conservator.
18. The proponent shall take necessary measures to ensure no adverse impacts due to mining operations on the human habitation existing nearby.
19. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.

20. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
21. The source of water requirement for the proposed project is from nearby villages. Total water requirement is 1.72 KLD. Out of that, 0.60 KLD is used for Water sprinkling, 0.85 KLD is used for domestic purpose and 0.27 KLD is used for Greenbelt. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
22. Sand mining shall not be carried out below the ground water table under any circumstances.
23. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
24. Regular monitoring of Ground Water level shall be carried out in and around the mine lease area to assess the quality of ground water.
25. The proponent shall comply with any other conditions stipulated by the Dept. of Mines & Geology, Govt. of Telangana and other concerned statutory Authority / Department.
26. While taking afforestation activity under EMP, the project proponent shall consider giving priority to indigenous and evergreen species having more foliage / green cover to absorb dust and other particles around mining area. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road.
27. The proponent shall comply with the "Sustainable Sand Mining Management Guidelines, 2016" issued by the MoEF&CC, GoI.

**B. General Conditions:**

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on mining.
- ii. The environment safeguards contained in the EMP Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., **M/s. Telangana State Mineral Development Corporation Ltd., 4.92 Ha, Ambatipally Mine.**
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, T.S. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, Telangana / MoE&F, GoI, New Delhi, as applicable.
- iv. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Regional office of MoEF&CC, GoI, Hyderabad on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.

- v. Officials from TSCP & the Regional Office of MoEF&CC, GoI, Hyderabad who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, GoI, Hyderabad.
- vi. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- vii. The funds earmarked for environmental protection measures is [**Rs. 3.0 lakhs and recurring cost: Rs. 0.40 Lakhs/annum**] should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Hyderabad.
- viii. The project proponent shall submit the copies of environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana.
- x. The proponent shall obtain all other mandatory clearances from respective departments.
- xi. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

- xvi. The proponent shall comply with Plastic Waste Management Rules, 2016 & also comply with MoEF & CC Notification No: G.S.R. 571 (E), dated: 12.08.2021 which mandated banning of usage of identified Single Use Plastic items with effect from 01.07.2022.
- xvii. Grant of EC is also subject to circulars issued under the EIA Notification 2016, which are available on the MoEF&CC website: www. parivesh.nic.in.

Sd/-  
MEMBER SECRETARY  
SEIAA, T.S.

Sd/-  
MEMBER  
SEIAA, T.S.

Sd/-  
CHAIRMAN,  
SEIAA, T.S.

To

Sri P.Pandu Ranga Rao,  
General Manager (Sales & Marketing),  
M/s. Telangana State Mineral Development Corporation Limited,  
(4.92 Ha. Ordinary Sand Mine) (Ambatipally Sand mining),  
H. No. 6-2-915, 4<sup>th</sup> Floor, Rear block, HMWSSB Premises,  
Khairathabad, Hyderabad – 500 004  
Phone: 040-23393184, 23373155  
Email: tsmdcit@gmail.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: Warangal, TSPCB for information.
4. The Regional Officer, MoEF&CC, GOI, Hyderabad for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.
6. The Director, Mines & Geology Dept., Hyd for kind information.

//T.C.F.B.O.//

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Validity unknown

Digitally signed by Smt. Sunita M  
Bhagwat, IFS  
Member Secretary

Date: 5/1/2023 12:28:25 PM

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), TELANGANA)

To,

The General Manager sale and Marke  
M/S TSMDC LTD  
H.NO. 6-2-915, 4th Floor Rear Block, HMWSSB Building, Khairtabad,  
Hyderabad -500004

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity  
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)  
in respect of project submitted to the SEIAA vide proposal number  
SIA/TG/MIN/421501/2023 dated 09 Mar 2023. The particulars of the environmental  
clearance granted to the project are as below.

- |   |  |
|---|--|
| 1. EC Identification No.                      | EC23B001TG110262   |
| 2. File No.                                   | SIA/TG/MIN/421501/2023   |
| 3. Project Type                               | New  |
| 4. Category                                   | B  |
| 5. Project/Activity including<br>Schedule No. | 1(a) Mining of minerals  |
| 6. Name of Project                            | River Sand Mining Project for mining of<br>ordinary sand in Godavari river basin at<br>Peddapeta Reach |
| 7. Name of Company/Organization               | M/S TSMDC LTD  |
| 8. Location of Project                        | TELANGANA  |
| 9. TOR Date                                   | N/A  |

The project details along with terms and conditions are appended herewith from page  
no 2 onwards.

Date: 01/05/2023

(e-signed)  
Smt. Sunita M Bhagwat, IFS  
Member Secretary  
SEIAA - (TELANGANA)

*Note: A valid environmental clearance shall be one that has EC identification  
number & E-Sign generated from PARIVESH. Please quote identification  
number in all future correspondence.*

*This is a computer generated cover page.*



- I. This has reference to your application submitted online on 09.03.2023 (proposal No. **SIA/TG/MIN/421501/2023**) received on 16.03.2023, seeking Environmental Clearance for the proposed **4.20 Ha. Ordinary Sand Mine of M/s. Telangana State Mineral Development Corporation Ltd. (TSMDC), Peddampeta Reach in Peddampeta village, Mahadevapur Mandal, Jayashankar Bhupalpally District**. It was reported that the nearest human habitation viz., Peddampeta which is existing at a distance of 1.20 km & Nearest RF if Singaram RF @ 1.15 km exists from the boundary of the sand reach. It was noted that the capital investment of the project is Rs. 21.24 Lakhs and capacity of the project is as follows:

**“Ordinary Sand (manual open excavation) – 84,982 m<sup>3</sup>/annum”.**

- II. The sand is mined manually and it is directly loaded into the trucks/tractor trolleys. It was reported in the Approved Mining Plan that the life of the mine and period of extraction is **one year**. The total mine lease area is 4.20 Ha. The co-ordinates of the sand mine are reported as following:

<i>Boundary Point</i>	<i>Latitude</i>	<i>Longitude</i>
1	18° 68435° N	80° 10079° E
2	18° 68481° N	80° 10109° E
3	18° 68391° N	80° 10399° E
4	18° 68409° N	80° 10404° E
5	18° 68308° N	80° 10596° E
6	18° 68292° N	80° 10562° E
7	18° 68306° N	80° 10376° E

- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meeting held on **13.04.2023**. The project is considered under B2 category and exempted from the process of public hearing as the mining lease area is less than 5 Ha., as per provisions laid under EIA Notification, 2006 & its subsequent amendments. Based on the information furnished, presentation made by the proponent and the consultant M/s. EPTRI Hyderabad; Approved Mining Plan vide Lr. dt. 04.06.2022; Lr. dt. 19.04.2022 of District Collector & Chairman, DLSC, Jayashankar Bhupalpally District; Joint Inspection Report; the Committee considered the project and recommended for issue of EC. The State Level Environment Impact Assessment Authority (SEIAA) in its meeting held on **25.04.2023** examined the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of SEAC, Telangana, **the SEIAA, Telangana hereby accords prior Environmental Clearance with validity of one year from the date of CFO to the project** as mentioned at Para No. I under the provisions of EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

1. This EC is valid for a period of one (1) year from the date of issue of CFO by TSPCB, i.e., upto validity of CFO order subject to the final orders of the Hon'ble Court of law. The proponent shall comply with the orders issued by any Court of law from time to time.

2. Mining will be carried out as per the approved Mining Plan. In case of any violation of Mining Plan the Environmental Clearance given by SEIAA will stand cancelled.
3. Mining activity shall be done manually only.
4. Precise mining area will be jointly demarcated at site by officials of Mining / Revenue department prior to mining operations for all proposals under consideration.
5. The project proponent will ensure necessary protection measures around the mine pit, waste dumps.
6. No sand mining activity shall be carried out during the rainy days.
7. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
8. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
9. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
10. Sand mining operations shall not affect the existing sources for Irrigation or drinking water or industrial purpose.
11. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
12. The depth of sand mining shall not exceed **2.0 m** and the excavation of sand shall not exceed **84,982 m<sup>3</sup>/annum**. The thickness of the sand in the mining area shall be more than **6 m** even after extraction of sand.
13. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
14. The vehicles shall not be overloaded. The trucks shall be covered with Tarpaulin to minimize dust / sand particle emissions.
15. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc.,
16. Transportation of sand from mine lease area shall be done during day time only.
17. The proponent shall obtain necessary permission from the River Water Conservator.
18. The proponent shall take necessary measures to ensure no adverse impacts due to mining operations on the human habitation existing nearby.

19. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.
20. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
21. The source of water requirement for the proposed project is from nearby villages. Total water requirement is 1.61 KLD. Out of that, 0.60 KLD is used for Water sprinkling, 0.74 KLD is used for domestic purpose and 0.27 KLD is used for Greenbelt. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
22. Sand mining shall not be carried out below the ground water table under any circumstances.
23. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
24. Regular monitoring of Ground Water level shall be carried out in and around the mine lease area to assess the quality of ground water.
25. The proponent shall comply with any other conditions stipulated by the Dept. of Mines & Geology, Govt. of Telangana and other concerned statutory Authority / Department.
26. While taking afforestation activity under EMP, the project proponent shall consider giving priority to indigenous and evergreen species having more foliage / green cover to absorb dust and other particles around mining area. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road.
27. The proponent shall comply with the "Sustainable Sand Mining Management Guidelines, 2016" issued by the MoEF&CC, GoI.

**B. General Conditions:**

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on mining.
- ii. The environment safeguards contained in the EMP Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., **M/s. Telangana State Mineral Development Corporation Ltd., 4.20 Ha, Peddampeta Mine.**
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, T.S. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, Telangana / MoE&F, GoI, New Delhi, as applicable.

- iv. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Regional office of MoEF&CC, GoI, Hyderabad on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- v. Officials from TSCP & the Regional Office of MoEF&CC, GoI, Hyderabad who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MoEF&CC, GoI, Hyderabad.
- vi. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- vii. The funds earmarked for environmental protection measures is [**Rs. Rs. 3.0 lakhs and recurring cost: Rs. 0.37 Lakhs/annum**] should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Hyderabad.
- viii. The project proponent shall submit the copies of environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana.
- x. The proponent shall obtain all other mandatory clearances from respective departments.
- xi. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.
- xvi. The proponent shall comply with Plastic Waste Management Rules, 2016 & also comply with MoEF & CC Notification No: G.S.R. 571 (E), dated: 12.08.2021 which mandated banning of usage of identified Single Use Plastic items with effect from 01.07.2022.
- xvii. Grant of EC is also subject to circulars issued under the EIA Notification 2016, which are available on the MoEF&CC website: www. parivesh.nic.in

Sd/-  
MEMBER SECRETARY  
SEIAA, T.S.

Sd/-  
MEMBER  
SEIAA, T.S.

Sd/-  
CHAIRMAN,  
SEIAA, T.S.

To

Sri P. Pandu Ranga Rao,  
General Manager (Sales & Marketing),  
M/s. Telangana State Mineral Development Corporation Limited,  
(4.20 Ha. Ordinary Sand Mine) (Peddampeta Sand mining),  
H. No. 6-2-915, 4<sup>th</sup> Floor, Rear block, HMWSSB Premises,  
Khairathabad, Hyderabad - 500 004  
Phone: 040-23393184, 23373155  
Email: tsmcit@gmail.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: Warangal, TSPCB for information.
4. The Regional Officer, MoEF&CC, GOI, Hyderabad for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.
6. The Director, Mines & Geology Dept., Hyd for kind information.

//T.C.F.B.O.//

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Validity unknown

Digitally signed by Smt. Sunita M  
Bhagwat, IFS  
Member Secretary  
Date: 5/1/2023 12:31:10 PM

25

ENVIRONMENTAL  
CLEARANCE



Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), TELANGANA)

To,

The proprietor  
TMDC  
TSMDC -500004

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/TG/MIN/424448/2023 dated 01-Apr 2023. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No. EC23B001TG177214
2. File No. SIA/TG/MIN/424448/2023
3. Project Type New
4. Category B
5. Project/Activity including Schedule No. 1(a) Mining of minerals
6. Name of Project Proposed sand mining over an extent of 19.98 Hectares Godavari River Sand in Pankena Village, Palimela Mandal, Jayashankar Bhupalpally District, Telangana by M/s TSMDC Ltd
7. Name of Company/Organization TMDC
8. Location of Project TELANGANA
9. TOR Date N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 05/06/2023

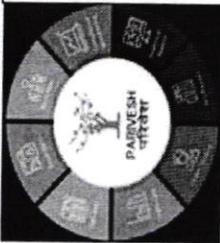
(e-signed)  
Smt. Sunita M Bhagwat, IFS  
Member Secretary  
SEIAA - (TELANGANA)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

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PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)



I. This has reference to your application submitted online on 01.04.2023 (Proposal No. SIA/TG/MIN/424448/2023) received on 11.04.2023, seeking Environmental Clearance for the proposed **19.98 Ha. Ordinary Sand Mine of M/s. Telangana State Mineral Development Corporation Limited (TSMDC), Godavari River at Pankena Village, Palimela Mandal, Jayashankar Bhupallpally District.** It was reported that the nearest human habitation viz., Pankena village which is existing at a distance of 3.2 km (SE) & Nearest RF is Singaram RF @ 0.70 km (SW) exists from the boundary of the sand reach. It was noted that the capital investment of the project is Rs. 50.0 Lakhs and capacity of the project is as follows:

**“Ordinary Sand (manual open excavation) – 3,95,638.0 m<sup>3</sup>/annum”.**

II. The sand is mined manually and it is directly loaded into the trucks/tractor trolleys and period of extraction is **one year**. The total mine lease area is 19.98 Ha. The co-ordinates of the sand mine are reported as following:

<i>Boundary Point</i>	<i>Latitude</i>	<i>Longitude</i>
<i>A</i>	<i>18° 41' 48.17" N</i>	<i>80° 9' 38.92" E</i>
<i>B</i>	<i>18° 41' 38.78" N</i>	<i>80° 9' 55.28" E</i>
<i>C</i>	<i>18° 41' 30.01" N</i>	<i>80° 9' 48.97" E</i>
<i>D</i>	<i>18° 41' 39.39" N</i>	<i>80° 9' 31.50" E</i>

III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meeting held on **28.04.2023**. The project is considered under “B1” category as the mine lease area is 19.98 Ha. i.e., > 5.0 Ha.; TORs Order dated: 07.06.2022, issued by SEIAA, Telangana. The proponent has undergone the process of public hearing on 28.02.2023 and submitted final EIA report for issue of EC. Based on the information furnished, presentation made by the proponent and the consultant M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad; Approved Mining Plan vide letter dt:24.05.2022; DLSC vide Proceedings No: 71/Sand/2021, dt: 09.06.2021; Joint Inspection Report; TOR compliance report; NOC w.r.t Eco-sensitive zone (ESZ) vide letter dt. 26.10.2022 issued by DFO Jayashankar Bhupalpalli District; NOC w.r.t Eco-sensitive zone (ESZ) by DFO is forwarded by ADMG Jayashankar Bhupalpalli (D) vide letter dt. 31.10.2022; the Committee considered the project and recommended for issue of EC. The State Level Environment Impact Assessment Authority (SEIAA) in its meetings held on **23.05.2023 & 02.06.2023** examined the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of SEAC, Telangana, **the SEIAA, Telangana hereby accords prior Environmental Clearance with validity of One year from the date of CFO** as mentioned at Para No. I under the provisions of EIA Notification-2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

**A. Specific Conditions:**

1. This EC is valid for a period of one (1) year from the date of issue of CFO by TSPCB, i.e., upto validity of CFO order subject to the final orders of the Hon'ble Court of law. The proponent shall comply with the orders issued by any Court of law from time to time.
2. Mining will be carried out as per the approved Mining Plan. In case of any violation of Mining Plan the Environmental Clearance given by SEIAA will stand cancelled.

3. Mining activity shall be done manually only.
4. Precise mining area will be jointly demarcated at site by officials of Mining / Revenue department prior to mining operations for all proposals under consideration.
5. The project proponent will ensure necessary protection measures around the mine pit, waste dumps.
6. No sand mining activity shall be carried out during the rainy days.
7. It shall be ensured that sand mining does not in any way disturb the flow pattern of the river water.
8. Sand quarrying shall not be carried out in streams within 15 meters or 1/5 of the width of the stream bed from the bank, whichever is more.
9. Sand mining shall not be carried out within 500m of any existing structure such as bridges, dams, weirs, ground water extraction structure(s) either for irrigation or drinking water purposes, or any other cross drainage structure.
10. Sand mining operations shall not affect the existing sources for Irrigation or drinking water or industrial purpose.
11. Vehicles carrying sand shall not ply over the flood banks except at crossing points or bridges or on a metal road. The emissions from the vehicles shall be maintained within the emission norms.
12. The depth of sand mining shall not exceed **2 m** and the excavation of sand shall not exceed **3,95,638.0 m<sup>3</sup>/annum**. The thickness of the sand in the mining area shall be more than **8 m** even after extraction of sand.
13. To assess the sand thickness, the Mines & Geology Department shall map out the area establishing the width and depth / thickness of the sand.
14. The vehicles shall not be overloaded. The trucks shall be covered with Tarpaulin to minimize dust / sand particle emissions.
15. Personnel working in the project shall be provided with personnel protection devices such as masks, gloves etc.,
16. Transportation of sand from mine lease area shall be done during day time only.
17. The proponent shall obtain necessary permission from the River Water Conservator.
18. The proponent shall take necessary measures to ensure no adverse impacts due to mining operations on the human habitation existing nearby.
19. A separate Environment Management cell with suitable qualified persons shall be setup to implement various environmental protection measures.

20. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoE&F, GoI on 16.11.2009.
21. The source of water requirement for the proposed project is from nearby villages. Total water requirement is 10.0 KLD. Out of that, 7.0 KLD is used for Dust suppression, 3.0 KLD is used for domestic purposes. Wastewater generated from the domestic section is to be disposed into septic tank followed by soak pit.
22. Sand mining shall not be carried out below the ground water table under any circumstances.
23. Hydro geological studies in the mine lease area are to be carried out by the Ground Water Department.
24. Regular monitoring of Ground Water level shall be carried out in and around the mine lease area to assess the quality of ground water.
25. The proponent shall comply with any other conditions stipulated by the Dept. of Mines & Geology, Govt. of Telangana and other concerned statutory Authority / Department.
26. While taking afforestation activity under EMP, the project proponent shall consider giving priority to indigenous and evergreen species having more foliage / green cover to absorb dust and other particles around mining area. Plantation shall be undertaken on either sides of the approach katcha path (through which the vehicles ply) between the bund of the river and the main road.
27. The proponent shall comply with the "Sustainable Sand Mining Management Guidelines, 2016" and Enforcement & Monitoring Guidelines for Sand Mining 2020 issued by the MoEF&CC, GoI.

**B. General Conditions:**

- i. "Consent for Establishment" & "Consent for Operation" shall be obtained from Telangana State Pollution Control Board under Air and Water Act to carry on mining.
- ii. The environment safeguards contained in the EIA/EMP Report should be implemented in letter and spirit. The responsibility of implementation of environmental safeguards rests fully with the proponent i.e., **M/s. Telangana State Mineral Development Corporation Ltd., 19.98 Ha, Sand mine Pankena (V).**
- iii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, T.S. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, Telangana / MoE&F, GoI, New Delhi, as applicable.
- iv. The proponent shall submit half-yearly compliance reports in respect of the terms and conditions stipulated in this order in hard and soft copies to the SEIAA; and CCF, Integrated Regional office of MoEF&CC, GoI, Hyderabad on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.

- v. Officials from TSCP & the Integrated Regional Office of MoEF&CC, GoI, Hyderabad who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Integrated Regional Office to MoEF&CC, GoI, Hyderabad.
- vi. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- vii. The funds earmarked for environmental protection measures is (**Capital cost: Rs. 6.0 lakhs and recurring cost: Rs. 2.0 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Hyderabad. The proponent shall strictly follow the OM No.22-65/217-IA.III, dt: 30.09.2020 and implement the commitments made by project proponent during the public hearing as a part of CER contained in EIA/EMP report.
- viii. The project proponent shall submit the copies of environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- ix. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, Telangana.
- x. The proponent shall obtain all other mandatory clearances from respective departments.
- xi. Environmental clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No.460 of 2004 as may be applicable to this project.
- xii. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xiii. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xiv. The SEIAA may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

- xvi. The proponent shall comply with Plastic Waste Management Rules, 2016 & also comply with MoEF & CC Notification No: G.S.R. 571 (E), dated: 12.08.2021 which mandated banning of usage of identified Single Use Plastic items with effect from 01.07.2022.
- xvii. Grant of EC is also subject to circulars issued under the EIA Notification 2016, which are available on the MoEF&CC website: www. parivesh.nic.in

Sd/-  
MEMBER SECRETARY  
SEIAA, T.S.

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MEMBER  
SEIAA, T.S.

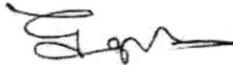
Sd/-  
CHAIRMAN,  
SEIAA, T.S.

To  
M/s. Telangana State Mineral Development Corporation Limited,  
(19.98 Ha. Ordinary Sand Mine) (Pankena (V) Sand mining),  
H. No. 6-2-915, 4<sup>th</sup> Floor, Rear Block, HMWS&SB Premises,  
Khairathabad, Hyderabad – 500 004.  
Phone: +91 99666 61485  
Email: tsmc2018@rediffmail.com

Copy to:

1. Prof. Ch. Krishna Reddy, Chairman, SEAC, T.S. for kind information.
2. The Member Secretary, TSPCB for kind information.
3. The EE, RO: Warangal, TSPCB for information.
4. The Integrated Regional Office, MoEF&CC, GOI, Hyderabad for kind information.
5. The Secretary, MoEF&CC, GOI, New Delhi for kind information.
6. The Director, Mines & Geology Dept., Hyderabad for kind information

//T.C.F.B.O.//



**JOINT CHIEF ENVIRONMENTAL ENGINEER**

Validity unknown

Digitally signed by Smt. Sunita M  
Bhagwat, IFS  
Member Secretary  
Date: 6/5/2023 1:17:49 PM

ENVIRONMENTAL  
CLEARANCE

Government of India  
Ministry of Environment, Forest and Climate Change  
(Issued by the State Environment Impact Assessment  
Authority(SEIAA), TELANGANA)

To,

The proprietor  
TMDC  
TSMDC -500004

**Subject:** Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/TG/MIN/424444/2023 dated 01 Apr 2023. The particulars of the environmental clearance granted to the project are as below.

- |  |   |
|--|---|
| 1. EC Identification No.                   | EC23B001TG124306  |
| 2. File No.                                | SIA/TG/MIN/424444/2023  |
| 3. Project Type                            | New   |
| 4. Category                                | B   |
| 5. Project/Activity including Schedule No. | 1(a) Mining of minerals   |
| 6. Name of Project                         | Proposed sand mining over an extent of 21.64 Hectares Godavari River Sand in Pankena Village, Palimela Mandal, Jayashankar Bhupalpally District, Telangana by M/s TSMDC Ltd |
| 7. Name of Company/Organization            | TMDC  |
| 8. Location of Project                     | TELANGANA   |
| 9. TOR Date                                | N/A   |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 05/06/2023

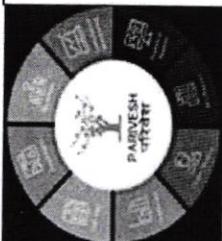
(e-signed)  
Smt. Sunita M Bhagwat, IFS  
Member Secretary  
SEIAA - (TELANGANA)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,  
and Virtuous Environmental Single-Window Hub)



- 32
- I. This has reference to your application submitted online on 01.04.2023 (Proposal No. SIA/TG/MIN/424444/2023) received on 11.04.2023, seeking Environmental Clearance for the proposed **21.64 Ha. Ordinary Sand Mine of M/s. Telangana State Mineral Development Corporation Limited (TSMDC), Godavari River at Pankena Village, Palimela Mandal, Jayashankar Bhupallpally District.** It was reported that the nearest human habitation viz., Pankena village which is existing at a distance of 2.47 km (S) & Nearest RF is Singaram RF @ 1.40 km (SW) exists from the boundary of the sand reach. It was noted that the capital investment of the project is Rs. 50.0 Lakhs and capacity of the project is as follows:

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<i>Boundary Point</i>	<i>Latitude</i>	<i>Longitude</i>
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- III. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application in its meeting held on **28.04.2023**. The project is considered under “B1” category as the mine lease area is 21.64 Ha. i.e., > 5.0 Ha.; TORs Order dated: 07.06.2022, issued by SEIAA, Telangana. The proponent has undergone the process of public hearing on 28.02.2023 and submitted final EIA report for issue of EC. Based on the information furnished, presentation made by the proponent and the consultant M/s. Sri Sai Manasa Nature Tech Pvt. Ltd., Hyderabad; Approved Mining Plan vide letter dt:24.05.2022; DLSC, vide Proceedings No: 71/Sand/2021, dt: 09.06.2021; Joint Inspection Report; TOR compliance report; NOC w.r.t Eco-sensitive zone (ESZ) vide letter dt. 26.10.2022 issued by DFO Jayashankar Bhupalpalli District; NOC w.r.t Eco-sensitive zone (ESZ) by DFO is forwarded by ADMG Jayashankar Bhupalpalli (D) vide letter dt. 31.10.2022; the Committee considered the project and recommended for issue of EC. The State Level Environment Impact Assessment Authority (SEIAA) in its meetings held on **23.05.2023 & 02.06.2023** examined the proposal and recommendations of SEAC, Telangana for issue of Environmental Clearance. Accordingly, after discussions in the matter and considering the recommendations of SEAC, Telangana, **the SEIAA, Telangana hereby accords prior Environmental Clearance with validity of One year from the date of CFO** as mentioned at Para No. I under the provisions of EIA Notification-2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following specific and general conditions:

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- 36
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MEMBER SECRETARY  
SEIAA, T.S.

Sd/-  
MEMBER  
SEIAA, T.S.

Sd/-  
CHAIRMAN,  
SEIAA, T.S.

To  
M/s. Telangana State Mineral Development Corporation Limited,  
(21.64 Ha. Ordinary Sand Mine) (Pankena (V) Sand mining),  
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//T.C.F.B.O.//

  
JOINT CHIEF ENVIRONMENTAL ENGINEER

Validity unknown

Digitally signed by Smt. Sunita M  
Bhagwat, IFS  
Member Secretary

Date: 6/5/2023 1:24:02 PM